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ITEM NO.17

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C)..... of 2014
CC No(s). 11323/2014

(Arising out of impugned final judgment and order dated 03/02/2014
in CMWP No. 19485/2012 passed by the High Court Of Judicature At
Allahabad)

STATE OF UP AND ORS.

Petitioner(s)

VERSUS

Z.U. ANSARI

Respondent(s)

(with appln. (s) for c/delay in filing slp)

Date : 01/08/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mr. Gaurav Bhatia, AAG
Mr. Shantanu Krishna, Adv.
Mr. Abhishek Chaudhary, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard.
Delay condoned.
Issue notice.

(MAHABIR SINGH)
COURT MASTER

(VEENA KHERA)
COURT MASTER

Signature Not Verified

Digitally signed by
Mahabir Singh
Date: 2014.08.02
10:18:14 IST
Reason: